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(2001) 04 P&H CK 0043

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Writ Petition No. 4861 of 1999

Chander Bhan APPELLANT

۷s

The Municipal Corporation and Others

RESPONDENT

Date of Decision: April 26, 2001

Acts Referred:

Constitution of India, 1950 - Article 226

Hon'ble Judges: N.K. Sud, J; Jawahar Lal Gupta, J

Bench: Division Bench

Advocate: A.P. Bhandari, for the Appellant; Rakesh Garg, for the Respondent

Final Decision: Dismissed

Judgement

Jawahar Lal Gupta, J.

The petitioners pray that the orders dated June 27, 1986 and July 31, 1996, passed by the Assistant Collector, IInd Grade and the Financial Commissioner be quashed. Copies of these orders have been placed on record as Annexures P2 and P6 respectively.

- 2. A written statement has been filed on behalf of respondent No. 1.
- 3. Counsel for the parties have been heard.
- 4. This writ petition was posted before a Bench of which one of us (Jawahar Lal Gupta, J.) was a member, on July 6, 2000. The counsel was asked to explain as to why the petitioners had challenged the order dated July 31, 1996 by filing the petition on April 6, 1999. The counsel had sought time to explain the delay. Time was granted. The case has come up for hearing today.
- 5. Chander Bhan-petitioner No. 1 has filed an affidavit. It has been averred that an application for supply of a copy of the order had been filed on August 13, 1996. The petitioners are illiterate persons. They were not aware of the fact that they had a

remedy against the order of the Financial Commissioner. When they visited Chandigarh in March, 1999, to enquire about the position of Civil Writ Petition No. 4469 of 1988, they were advised that the writ petition can be filed.

- 6. We are not satisfied with the explanation given on behalf of the petitioners. There is an inordinately long delay in approaching the Court. The writ petition deserves to be dismissed on this ground alone.
- 7. Irrespective of the above, we have heard the counsel on merits of the case.
- 8. It has been urged that in view of the judgment of the Civil Court, the view taken by the revenue authorities cannot be sustained.
- 9. Indisputably, Balbir, the predecessor-in-interest of the petitioners had filed a civil suit for the issue of a permanent injunction with the prayer that the respondent-Administration should be restrained from interfering in his possession and that he should not be dispossessed forcibly.
- 10. It is the admitted position that the respondent are not dispossessing the present petitioners, who are the successors-in-interest of Balbir, forcibly. In fact, Balbir had filed an application for correction of the Khasra Girdawari relating to Rabi 1985. He claimed to be in cultivating possession of the land and wanted that the entry made by the Patwari should be corrected. This claim was considered by the Assistant Collector IInd grade. The dispute was decided vide order dated June 27, tI986. A copy of this or der is at Annexure P-2 with the writ petition. It was held that out of a total area of 24 Kanals, he was in possession of 13 Kanals 10 Marias, as a gair marusti tenant He filed an appeal. It was dismissed by the Collector. The petitioners have not produced the copy of the order passed by the Collector. He filed a revision before the Commissioner, which was forwarded to the Financial Commissioner by the Commissioner with a rec ommendation for acceptance. However, the Financial Commissioner declined the refer ence vide order dated July 31, 1996. It was found that the petitioner had "continued to cultivate a part of the land in question unauthorisedly even after the expiry of patta (tease) and non-cultivation of the remaining part of the land by him in Rabi 1985 amounted to giving up possession on the portion of land." Thus, the orders passed by the Assistant Collector IInd Grade and the Collector were upheld. Nothing has been pointed out to show that there is an illegality in the order passed by the Financial Com missioner.
- 11. Before parting with the case, we may also observe that the petitioners have not produced any lease-deed on record. Nothing has been pointed out to show that they have any right or title in the property. Thus, there is no equity in favour of the petitioners. No ground for interference under Article 226 is made out.
- 12. Resultantly, the petition is dismissed with costs.
- 13. Costs are quantified at Rs. 5,000/-.